

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/00509/2018

Thursday, this the 14th day of June, 2018

CORAM

**HON'BLE MR. U. SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

1. G. Sreenath,
Junior Hydrologist (Scientist B),
Central Ground Water Board, Kerala Region, Kedaram,
Kesavadasapuram, Thiruvananthapuram 695 004
Residing at Sree Hari, Kedaram Nagar,
Chalakuzhi Road, Pattom P.O.,
Thiruvananthapuram 695 004. ... Applicant.

[By Advocate Mr. Vishnu Chempazhanthiyil]

V.

1. Union of India, Represented by its Secretary,
Ministry of Water Resources,
Shram Shakthi Bhavan, New Delhi 110 001.

2. The Chairman,
Central Ground Water Board, Bhoojal Bhavan, N.H.IV,
Faridabad – 121 001.

3. The Administrative Officer, Office of the Chairman
Central Ground Water Board, Bhoojal Bhavan, N.H.IV,
Faridabad 121 001.

4. The Regional Director,
Central Ground Water Board,
Kerala Region, Kedaram,
Kesavadasapuram, Thiruvananthapuram 695 004. ... **Respondents**

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been finally heard on 14.6.2018, the Tribunal on the same day delivered the following in the open court.

O R D E R (ORAL)

Per: E.K. Bharat Bhushan, Administrative Member :

We have heard Mr. Vishnu Chempazhanthiyil, learned counsel for the applicant.

2. Applicant is a Junior Hydrologist (Scientist B) working in the respondent organisation of Kerala Region. He is aggrieved by his transfer ordered as per Annexure A.4 to Raipur in Chattisgarh from Kerala Region. He

submits that his choice of station already indicated to the respondents has not been considered. He has filed another representation vide Annexure A.10 before the respondents.

3. Mr. Thomas Mathew Nellimoottil, learned Sr.PCGC takes Notice on behalf of the Respondents.

4. At this point, this Tribunal feels that the O.A. can be disposed of with a direction to respondent No.2 to consider and dispose of the pending representation, a copy of which is available at Annexure A.10 within a stipulated time. Ordered accordingly. This shall be done as expeditiously as possible, at any rate within a period of 45 days from the date of receipt of a copy of this order. Till the disposal of the representation, the applicant is not to be relieved from his present station.

5. The O.A. is disposed of with the above direction *in limine*.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

sj*/

List of Annexures by the applicant.

Annexure A-1 - True copy of the revised transfer policy of Central Water Board.

Annexure A-2 - True copy of the communication No.F.No.20-02/2015/Min. Estt. 7591 dated 14.12.2017 issued by the Central Ground Water Board.

Annexure A-3 - True copy of choice stations submitted by the applicant on 21.12.2017.

Annexure A-4 - True copy of the communication No. 14-03/2018-Sci.Estt.2151 dated11.4.2018 issued by the 2nd respondent.

Annexure A-5 - True copy of the representation dated 12.4.2018 to the 2nd respondent.

Annexure A-6 - True copy of the communication No. 14-3/2018-Sci.Estt.3241 dated 5.6.2018 issued by the 2nd respondent.

Annexure A-7 - True copy of the office order No. 241 of 2018 issued vide No. 14-03/2018-Sci. Estt. 3238 dated 5.6.2018 issued by the GWB Faridabad.

Annexure A-8 - True copy of the communication No. 14-3/2018-Sci.Estt.3242 dated 5.6.2018 issued by the 2nd respondent.

Annexure A-9 - True copy of the communication No. T/31/2014-15-1140 dated 8.6.2018 issued by the CPIO, CGWB, Kerala Region. Containing the letter of Regional Director to the Chairman, CGWB.

Annexure A-10 - True copy of the representation dated 11.6.2018 to the 2nd respondent.

List of Annexure by the Respondents.

Nil.

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